

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

218. CP/279(MB)2023

IN THE MATTER OF

Dr. Anil Dugad

.....Petitioner

Vs

Sixsigma Medicare And Research Limited

.....Respondent

U/s 73(4) of the Companies Act, 2013

Order Delivered on 03.07.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner: Adv. Pranav Shah (PH)

For the Respondent: Adv. Samita Vaviya (VC)

ORDER

Vide order dated 13.03.2024, the petitioner was granted permission to file rejoinder. Adv. Pranav Shah appearing on behalf of the Petitioner prays for a short adjournment so as to enable him to file the rejoinder. In view of the request made, one last opportunity is granted by serving an advance copy to the Counsel for the Respondent and also to furnish hard copy of the rejoinder to the Court. It is made clear that no further adjournments shall be granted. In view of the request made adjourned to **21.08.2024** for arguments.

Sd/-
MADHU SINHA
Member (Technical)
//Avdhesh K Patel//

Sd/-
REETA KOHLI
Member (Judicial)